

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1334/2024**

**IN THE MATTER OF:-
MANISH KUMAR**

APPLICANT

VERSUS

**STATE OF UTTAR PRADESH &
ORS**

RESPONDENT(S)

INDEX

Sl. No.	Particulars	Pages
1.	Additional Reply on behalf of Respondent No.3-SEIAA, U.P. along with affidavit.	1-7
2.	ANNEXURE P/1: - True copy of Minutes of Meeting dated 04.07.2026 is hereby annexed and marked as Annexure P/1.	8-9

Date:13/07/2026

THROUGH

Place: New Delhi



**Priyanka swami
Advocate**

**Standing Counsel For SEIAA ,U.P
F-13, Jangpura, New Delhi 110014**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1334/2024**

**IN THE MATTER OF:-
MANISH KUMAR**

APPLICANT

VERSUS

**STATE OF UTTAR PRADESH &
ORS**

RESPONDENT(S)

**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO.3-SEIAA,
U.P. ALONG WITH AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

- 1)** That the present additional reply is being filed on behalf of the State Level Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.), which is arrayed as Respondent No.3 in the present Original Application. The answering respondent is a statutory authority constituted under the provisions of the EIA Notification, 2006 and performs its functions strictly within the framework prescribed therein.
- 2)** That the answering Respondent as already placed on record its reply dated 16.01.2026 and the present Additional Reply is being filed as per Order dated 20.03.2026 passed by this Hon'ble Tribunal in the

present matter whereby time was sought to put on record an additional Affidavit.

- 3)** That the answering Respondent in its 1005th Meeting dated 04.07.2026 wherein, SEIAA deliberated in detail upon the Order dated 20.03.2026 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 1334/2024 Manish Kumar Vs State of UP & Ors. SEIAA examined the order which is reproduced as below;

“Learned counsel for the Respondent No. 3-SEIAA, UP submits that though the reply dated 16.01.2026 was filed earlier but the Respondent-SEIAA will be filing the additional reply within two weeks Prayer is allowed”...

SEIAA observed that examination of the alleged violations of the conditions stipulated in the Environmental Clearance (EC) is required. The Authority noted that the, monitoring and enforcement of EC conditions are vested with the Uttar Pradesh Pollution Control Board (UPPCB), an independent authority, over which SEIAA has no supervisory or regulatory jurisdiction and district administration and mining department.

SEIAA further deliberated that SEIAA is a statutory appraisal and regulatory authority consisting of three Members, assisted by the SEAC(s), and does not possess any field offices or independent investigation wing for conducting on-site inquiries. Accordingly, assistance of the competent statutory authorities having field jurisdiction is essential for effective compliance with the directions of the Hon'ble Tribunal. Moreover, UPPCB, Mining Department and District Magistrate have field level officers and paraphrenia to implement the Acts and are also vested with legal power under various Acts against illegal mining.

Accordingly, after detailed deliberations, the Authority resolved that the Member Secretary, UPPCB to be requested to undertake a comprehensive inquiry into alleged incidents of violations of the EC conditions referred in the Hon'ble NGT Order. The UPPCB shall also be

requested to take appropriate action, wherever warranted, under the relevant statutory provisions and furnish a detailed inquiry report along with the action taken report to SEIAA, UP at the earliest, to enable the Authority to take an informed decision regarding the violation of Environmental Clearance in compliance with the directions of the Hon'ble Tribunal.

SEIAA further resolved that the District Magistrate, Mirzapur and Director, Directorate of Geology and Mining, UP be requested to take proper action of violation of EC and furnish a comprehensive report on the action already taken regarding the incidents of illegal mining.”

True copy of Minutes of Meeting dated 04.07.2026 is hereby annexed and marked as Annexure P/1.

- 4)** That answering Respondent further deliberated that SEIAA is a statutory appraisal and regulatory authority consisting of three Members, assisted by the SEAC(s), and does not possess any field offices or independent investigation wing for conducting on-site inquiries. Accordingly, assistance of the competent statutory authorities having field jurisdiction is essential for effective compliance with the directions of the Hon'ble Tribunal. Moreover, UPPCB, Mining Department and District Magistrate have field level officers and paraphrenia to implement the Acts and are also vested with legal power under various Acts against illegal mining.
- 5)** That it is submitted accordingly that after detailed deliberations, the Authority resolved that the Member Secretary, UPPCB to be

requested to undertake a comprehensive inquiry into alleged incidents of violations of the EC conditions referred in the Hon'ble NGT Order. The UPPCB shall also be requested to take appropriate action, wherever warranted, under the relevant statutory provisions and furnish a detailed inquiry report along with the action taken report to the answering Respondent at the earliest, to enable the Authority to take an informed decision regarding the violation of Environmental Clearance in compliance with the directions of the Hon'ble Tribunal.

- 6)** That the answering Respondent further resolved that the District Magistrate, Mirzapur and Director, Directorate of Geology and Mining, UP be requested to take proper action of violation of EC and furnish a comprehensive report on the action already taken regarding the incidents of illegal mining.
- 7)** That it is most respectfully submitted that the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh has at all times acted fairly, impartially, and strictly in accordance with the provisions of the EIA Notification, 2006, and continues to discharge its statutory functions in a transparent and lawful manner, it is further submitted that the SEIAA remains fully committed to the objectives of environmental protection and sustainable

development, and to ensuring scrupulous compliance with the directions and orders passed by this Hon'ble Tribunal.

Through
SEIAA, U.P.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1334 OF 2024**

IN THE MATTER OF:

MANISH KUMAR

APPELLANT

VERSUS

**STATE OF UTTAR PRADESH &
ORS.**

RESPONDENT(S)

AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



V Shashi
DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 13 JUL 2026 day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

D/4476/110
I identified the deponent who
has signed in my presence



V Shashi
DEPONENT

ATTESTED
[Signature]
NOTARY PUBLIC
(INDIA)

13 JUL 2026

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 1005th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.07.2026

The meeting of 1005th State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 04.07.2026 at the Directorate of Environment. The following were present in the meeting: -

1. Shri Anupam Gupta
2. Shri Amit Chandra
3. Shri Manish Mittal

Chairman, SEIAA, U.P.
Member, SEIAA, U.P.
Member Secretary, SEIAA, U.P.

Agenda- Court Case**1. Hon'ble NGT in Original Application No. 1334/2024 Manish Kumar Vs State of UP & Ors.**

SEIAA deliberated in detail upon the Order dated 20.03.2026 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 1334/2024 Manish Kumar Vs State of UP & Ors. SEIAA examined the order which is reproduced as below:-

"Learned counsel for the Respondent No. 3-SEIAA, UP submits that though the reply dated 16.01.2026 was filed earlier but the Respondent-SEIAA will be filing the additional reply within two weeks Prayer is allowed"...

SEIAA observed that examination of the alleged violations of the conditions stipulated in the Environmental Clearance (EC) is required. The Authority noted that the, monitoring and enforcement of EC conditions are vested with the Uttar Pradesh Pollution Control Board (UPPCB), an independent authority, over which SEIAA has no supervisory or regulatory jurisdiction and district administration and mining department.

SEIAA further deliberated that SEIAA is a statutory appraisal and regulatory authority consisting of three Members, assisted by the SEAC(s), and does not possess any field offices or independent investigation wing for conducting on-site inquiries. Accordingly, assistance of the competent statutory authorities having field jurisdiction is essential for effective compliance with the directions of the Hon'ble Tribunal. Moreover, UPPCB, Mining Department and District Magistrate have field level officers and paraphrenia to implement the Acts and are also vested with legal power under various Acts against illegal mining.

Accordingly, after detailed deliberations, the Authority resolved that the Member Secretary, UPPCB to be requested to undertake a comprehensive inquiry into alleged incidents of violations of the EC conditions referred in the Hon'ble NGT Order. The UPPCB shall also be requested to take appropriate action, wherever warranted, under the relevant statutory provisions and furnish a detailed Inquiry report along with the action taken report to SEIAA, UP at the earliest, to enable the Authority to take an informed

decision regarding the violation of Environmental Clearance in compliance with the directions of the Hon'ble Tribunal.

SEIAA further resolved that the District Magistrate, Mirzapur and Director, Directorate of Geology and Mining, UP be requested to take proper action of violation of EC and furnish a comprehensive report on the action already taken regarding the incidents of illegal mining.



(Shri Anupam Gupta)
Chairman
SEIAA



(Shri Manish Mittal)
Member-Secretary
SEIAA



(Shri Amit Chandra)
Member
SEIAA